

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CAA-266/ND/2017

In the matter of :

Weltime Housing and Finance (P) Ltd.

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Piyush Goyal, Advocate for Mr.
Zoheb Hossain, Sr. Standing Counsel

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Lakshmi Gurung, Standing
Counsel along with Mr. Omkar Singh,
Income tax Deptt.
Mr. Ajeyo Sharma, for O.L.

ORDER

Learned Counsel for the petitioner is present. Ld. Standing Counsel for the Income tax Department is also present and represents that in relation to Transferor Companies no.9, 11 & 17, observations have been duly filed and in relation to other 10 Companies involved in the Scheme of Arrangement, observations will be filed within a period of 10 days from today and copy shall be made available to the Ld. Counsel for the petitioner. Taking into consideration the said representation, a final opportunity is granted to the Income tax Department to file their observations. Petitioner to file suitable response in relation to the observations made by the IT Department on or before the next date of hearing which is fixed on 05.3.2018.

List on 05.3.2018.

— 8d —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit